

है। यह तो पहले से ही बढ़ती आई है? देहातों के बारे में कोई पार्शियेलिटो नहीं बरती जाती है और जिस को सोमेन्ट चाहिये दिया जाता है। अगर माननीय सदस्य के पास देहातों के बारे में कोई शिकायत है, तो वह उसे मेरे नोटिस में लाये और मैं उस तरफ खास तौर से ध्यान दूंगा।

Development Commissioners in States

*19. **Shri Rishang Keishing** : Will the Minister of Planning be pleased to state:

(a) whether it is a fact that in Part A and B States the Development Commissioners act as Development Secretaries;

(b) whether it is a fact that in Manipur State the functions of the Development Commissioner and the Development Secretary are discharged by two officers and this has impeded the smooth and speedy functioning of the development works; and

(c) whether Government propose to take any action to remove the difficulties in the functioning of the development work?

The Deputy Minister of Planning (Shri S. N. Mishra) : (a) In several States the office of Secretary, Planning Department and of Development Commissioner in charge of national extension and community projects are held by the same individual.

(b) and (c). The facts on the subject are being ascertained and a statement furnishing the reply will be laid on the Table of the House in due course.

Shri Rishang Keishing : Are Government aware of the fact that the Deputy Commissioner of Manipur is the Development Commissioner as well; and, may I know whether Government will consider the desirability of appointing an experienced and efficient preferably a local man as Development Commissioner in the interests of the States?

Shri S. N. Mishra : As I have submitted in the reply, we are ascertaining facts on the subject whether any conflict has arisen between the two functions. If we get any information which reveals an unhappy state of relationship between the two, we shall certainly advise them properly.

Shri Rishang Keishing : Are Government aware of the fact that about Rs. 12 lakhs out of Rs. 15 lakhs sanctioned for the development of the Tribal areas of Manipur for the year 1955-56 got lapsed and the failure of the Deputy Commissioner to devote his time and energy for the development work is considered one of the chief causes for the lapse of this huge amount? *

Mr. Speaker : This will lead us nowhere. The hon. Minister said that information has been called for to find out if these two offices cannot be held together and if there is any room for feeling that they cannot be held together, certainly, they will be separated. The hon. Member is only giving some facts. He may submit them to the Ministry.

Shri S. V. L. Narasimham : The question is whether the amount has lapsed or not.

Mr. Speaker : The hon. Member gave this lapse as one of the grounds.

Shri S. V. L. Narasimham : The Supplementary question was whether the amount has lapsed.

Mr. Speaker : Did he put the question or did he give the information? I thought he was giving the information as a ground for separating the one from the other.

Shri S. V. L. Narasimham : He asked for information.

Mr. Speaker : Is the hon. Minister aware that out of Rs. 15 lakhs Rs. 12 lakhs have lapsed?

Shri S. N. Mishra : I have no information and as you would kindly observe this is a far cry from the question.

Production of Cloth

*20. **Shri Bhagwat Jha Azad** : Will the Minister of Commerce and Industry be pleased to state :

(a) the efforts that are being made by Government to meet increasing demand for cloth in the Second Five Year Plan; and

(b) the percentage of the total demand that will be met by handloom and Amber-charkha cloths?

The Minister of Heavy Industries (Shri M. M. Shah) : (a) The Government have decided to allow expansion in all the sectors of the Cotton Textile Industry to meet our internal and export needs during the Plan period.

(b) Out of an additional quantity of 1,700 million yards of cloth required under the Second Five Year Plan, 700 million yards have been earmarked for the Handloom Industry from mill yarn and 300 million yards for the Handloom Industry from Amber Charkha yarn, for the present.

Shri Bhagwat Jha Azad : How would the rest of the yardage which is just now mentioned be met in the country?

Shri M. M. Shah : Two hundred million yards from power looms and 350 million yards from automatic looms.

Shri Bhagwat Jha Azad : May I know whether, before letting this yardage to automatic looms, Government satisfied itself—

or whether the Handloom Board refused—that they won't be able to supply the yarn required?

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari) : Government have fully satisfied themselves in regard to all the facts on which they have made a decision.

Shri Dabhi : May I know what has become of the proposal of the All India Khadi and Village Industries Board to introduce 25 lakhs *charkhas* during the Second Five Year Plan for supplying yarn sufficient to produce about 1500 million yards? What is the decision taken by Government?

Shri T. T. Krishnamachari : The question must be put to my hon. colleague the Minister for Production.

Shri Dabhi : I did not hear.

Mr. Speaker : He said another Minister must be asked about it.

Shri M. S. Gurupadaswamy : May I know whether there is a large unused capacity in the mills and what steps they have taken for the purpose of making use of this unused capacity?

Shri T. T. Krishnamachari : I do not grant the presumption.

Shri T. N. Singh : May I know, after the new licence for introducing a little more power looms, what will be the effect on the progress that is being made in the matter of non-power handloom weavers and their production? Will the rate of progress be retarded or will it be static at the stage at which it is?

Shri T. T. Krishnamachari : It has become considerably accelerated.

Shri A. M. Thomas : May I enquire whether in coming to the decision that has been taken by Government they have taken into consideration the interim report submitted by the committee which has been asked to enquire into the possibilities of the Ambar Charkha?

Shri T. T. Krishnamachari : To the extent that it was necessary for taking a decision, yes.

Shri Srinivasan Singh : May I know whether Government is still contemplating to subsidise the policy of providing 25 lakhs of Ambar Charkhas in the Second Five Year Plan or are the Government reducing the number of Ambar Charkhas?

Shri T. T. Krishnamachari : That question, as I said, must be addressed to another quarter.

Shrimati Sushama Sen : May I know how much cloth is imported from foreign countries and whether we cannot replace that by our own Indian cloth?

Shri T. T. Krishnamachari : It may be that we are importing about 12 million yards but we are also expecting to export 1000 million yards.

Shri Bhagwat Jha Azad : What would be the impact of the sudden decision of Government, contrary to the general wishes of the people, in introducing the automatic looms on the employment in this country?

Shri T. T. Krishnamachari : It will add to employment that way.

Indian Jute Mills Association

*21. **Shri Tushar Chatterjee :** Will the Minister of Commerce and Industry be pleased to state :

(a) whether it is a fact that the Indian Jute Mills Association has taken a decision to seal 2 1/2 per cent. looms in Jute Mills;

(b) if so, whether Government have been consulted in this matter; and

(c) what is the estimated number of employees to be declared surplus as a result of this measure and what steps have been taken to provide them alternative employment?

The Minister of Heavy Industries (Shri M. M. Shah) : (a) and (b). Yes Sir.

(c) It is not expected that there will be any retrenchment of labour as a result of this measure.

Shri Tushar Chatterjee : How is it that even after the 2 1/2 per cent. sealing there is no question of surplus labour?

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari) : There is always a certain amount of cushioning in the matter of labour employed in jute mills, as my hon. friend knows. You have a scheme of *badlis* which is a sort of shifting labour and we have not yet created any process of evaluation as yet of the effect of the sealing of these looms on this class. But, we have been told by the Association that there is not likely to be any effect so far as employment of labour is concerned which would be appreciable.

Shri Tushar Chatterjee : Still when it is a retrenchment question, has not Government thought it fit and proper to enquire what will be the total number of workers rendered surplus?

Shri T. T. Krishnamachari : Government have asked for a full information from the appropriate body. They have only had an interim answer. If any full answer is available later on and if my hon. friend will repeat his question, the answer will be given.

Shri Tushar Chatterjee : What is the exact reason for allowing the sealing of looms?

Shri T. T. Krishnamachari : The reason is that there has been a surplus of production and the stocks have been mounting up with its consequent effect on prices.